

(b). Apprehending grave security threat, the staff of All India Radio, Chandigarh discontinued the broadcast of Regional Hindi News Bulletins from 10.12.1990 and All India Radio, Jalandhar also did not relay this Bulletin. The All India Radio, Jalandhar, however, continued to relay the Central News Bulletin in Hindi. All India Radio, Silchar had dropped the relay of three News Bulletins as part of the half-yearly revision of their Fixed point chart;

(c) No, Sir.

(d) Does not arise.

(e) and (f). The Government has tightened the security measures at All India Radio Complex. The broadcast of all the Hindi News Bulletins have since been resumed from All India Radio, Chandigarh with effect from 18.12.1990 and All India Radio, Jalandhar continues to broadcast the News Bulletins as before.

Implementation of Recommendations of Third wage Board for Sugar Industry

1832. SHRI G.S. BASAVARAJ: Will the PRIME MINISTER be pleased to state:

(a) whether recommendations of the Third Wage Board for sugar industry have since been implemented in all sugar producing States;

(b) if so, the details thereof; and

(c) if not, the States which have not implemented the recommendations so far and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJILAL SUMAN): (a) and (b) By and large the Sugar producing States

have implemented the recommendations of Third Wage Board for Sugar Industry. Some State Government such as Tamil Nadu, Maharashtra and Karnataka have even given more pay and allowances than recommended by the Third Wage Board for Sugar Industry;

(c) The requisite information from West Bengal, Madhya Pradesh and Rajasthan is not available.

Ballistic Missiles

1833. SHRI G.S. BASAVARAJ: Will the PRIME MINISTER be pleased to state:

(a) whether India has achieved the technical expertise to make long range ballistic missiles;

(b) if so, to what extent this long-range missile is proposed to be inducted in the army; and

(c) whether any other action plan has been drawn up to strengthen it further?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJOY SINGH): (a) Yes, Sir.

(b) and (c). The AGNI system flight tested in 1989 was only a technology demonstrator to establish the sophisticated technologies relating to long range missiles. No further work is planned for strengthening of its capabilities or induction in the Army.

J and K Detenues

1834. SHRI PIYARE LAL HANDOO : Will the PRIME MINISTER be pleased to state the number of detenues of the Jammu and Kashmir who are lodged in jails, outside the State territory?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): The Government of Jammu and Kashmir has advised that as on 26.11.90, 328 detenues were lodged in Jails outside the State.

Pension scheme for Employees covered by provident Fund Act

1835. SHRISANAT KUMAR MANDAL: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have formulated a pension scheme for the employees covered by the Provident Fund Act;

(b) if so, the salient features of this scheme;

(c) whether the proposed pension scheme is likely to cover employees of all Central Government Undertakings including the two Airlines Corporations;

(d) whether employees of some of the Nationalised Banks are also demanding for introduction of such a scheme; and

(e) if so, whether they are also likely to be covered by the proposed pension scheme?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) No, Sir. However, a proposal to provide a suitable pension scheme for the employees covered under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 is presently under consideration of the Central Board of Trustees, E.P.F.

(b) Does not arise.

(c) The proposed pension scheme will cover the employees of the Central Government Undertakings, which are covered under the E. P.F. Act. The two Airlines Corporations are not, however, at present covered under the EPF Act and as such, the proposed pension scheme will not cover their employees.

(d) Yes, Sir.

(e) No, Sir. The Banks having branches in more than one State are also not at present covered under the EPF Act and as such, the proposed pensions scheme will not cover the employees of the Nationalised Banks.

Return of Regalia Items from erst-while Rulers

1836. PROF. MADHU DANDAVATE: Will the PRIME MINISTER be pleased to state:

(a) whether the former rulers were allowed to keep in their custody State gems, jewellery and regalia items at the time of the merger of the Princely States into the Union of India subject to periodical inspection by authorised Government agencies;

(b) if so, whether it was made clear that these regalia items were distinct from personal jewellery of the erst-while rulers;

(c) if so, whether the conditions of using regalia items on ceremonial occasions no longer prevail after the issue of instructions on 28 October, 1972 consequent on the passing of the Twenty Sixth amendment to the Constitution; and

(d) whether the Government will now advise the erstwhile rulers to return the regalia items?